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- the country.
- (iv) Government has also taken steps to put in place a Framework for Enhancing Cyber Security, which envisages a multi-layered approach for ensuring defence-in-depth with clear demarcation of responsibilities among the stakeholder organizations in the country.
- (v) Government has established National Critical Information Infrastructure Protection Centre (NCIIPC) as per the provisions of Section 70A of the Information Technology Act, 2000 for protection of Critical Information Infrastructure in the country.
- (vi) The Information Technology Act, 2000 provides a comprehensive legal framework to address the issues connected with cyber crime, cyber attacks and security breaches of information technology infrastructure.
- (b) National Cyber Co-ordination Centre (NCCC) initiative aims at strengthening the surveillance of Indian Cyber Space by gathering network traffic metadata from Internet service providers, analyzing and correlating such data with security events from various sources for detection / prevention of cyber security attacks. Further, the initiative will facilitate generating situational awareness for proactive actions to ensure security of cyber space in the country.

Damage to foodgrains in FCI godowns

1045. DR. CHANDAN MITRA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) the total quantity of foodgrains damaged in the godowns of Food Corporation of India (FCI) across the country during the last five years, year-wise;
- (b) the reasons for continuance as well as three fold increase in the quantity of foodgrains damaged during the last five years; and
- (c) the fresh steps taken by Government to check such damage of large quantity of foodgrains in FCI godowns as well as action taken against those responsible for the loss and pilferage of foodgrains from FCI godowns?

THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI RAMVILAS PASWAN): (a) and (b) Procured foodgrains are stored by Food Corporation of India (FCI) in scientific manner in covered godowns and in CAP(Cover and Plinth) storage. Scientific codes of practices for safe storage of foodgrains are followed during storage. Inspite of all precautions, some quantity of foodgrains may get damaged/become non-issuable during storage due to various reasons such as storage pest's attack, leakages in godowns, procurement of poor quality stocks, exposure to rains, floods, negligence on the part of concerned persons in taking precautionary measures etc.

Total quantity of foodgrains accrued as damaged/non-issuable in the godowns of FCI across the country during the last five years and current year, year-wise are as under:

Year	Quantity of foodgrains accrued as damaged/ non-issuable in FCI (in Tons)	
2010-11	6346	
2011-12	3338	
2012-13	3148	
2013-14	24695	
2014-15	18847	
2015-16 (upto 1-2-16)	3057	

The above table indicates that there is a decreasing trend in the accrual of damaged foodgrains with effect from 2010-11 to 2012-13. During the year 2013-14 and 2014-15, the increase in quantity of damaged foodgrains is due to the efforts made by FCI to liquidate all old crop stocks and due to cyclone/flood. The stocks which were detected as non-issuable during the previous years but not disposed were categorized and disposal initiated during 2013-14.

- (c) Fresh steps taken to check damage of foodgrains in FCI godowns are as under:
 - (1) Wheat procured under relaxed norms of quality specifications (URS Wheat) during RMS 2015-16 is issued on over-riding priority by FCI irrespective of FIFO (First in first out) principle.

- (2) Instructions have been issued not to store any stock in un-scientific (katcha) plinths. Storage of foodgrains in CAP is to be minimized specially in consuming States.
- (3) Damage Monitoring Cells have been set up at District, Regional and Zonal levels in FCI to regularly monitor quality of stocks and reduce damages.

Besides the above, FCI also carries out the regular practices of effective prophylactic and curative treatment of stocks and inspections to minimize damage to stocks.

Action taken against officers/officials of FCI found responsible for loss and pilferage of foodgrains during the last three years and current year is given in the Statement.

Statement

Details of Action taken (Number of cases) against officers/ officials found responsible for loss and pilferage of foodgrains during the last three years and current year

Year	No. of cases against Officers/Officials found responsible for					
	Down-gradation Damage of stocks	/ Defalcation/ Misappropriation of stocks, A/cs etc.	Storage Loss	Transit Loss	Total	
2012-13	23	84	324	305	736	
2013-14	.53	132	499	189	873	
2014-15	25	100	386	171	682	
2015-16 (upto Jan. 2016)	19	117	248	199	583	

Payment of food security allowances

1046. SHRI DEREK O' BRIEN: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) the number of households/beneficiaries who were paid food security allowance due to non-supply of PDS foodgrains since January, 2015, month-wise and State-wise;
- (b) the number of households that faced non-supply of PDS foodgrains, since January, 2015, month-wise and State-wise;